

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1065/2024**

IN THE MATTER OF:

Varun Gulati

... Applicant

Versus

Delhi Pollution Control Committee & Ors.

... Respondents

I N D E X

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FILED BY:

NEW DELHI

DATED: 28.05.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
H-34, Jangpura Extension,
(Lower Ground Floor),
New Delhi-110014
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AFFIDAVIT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1065/2024

In the matter of: Varun Gulati Vs. Delhi Pollution Control Committee & Ors.

1. That I am the deponent herein and competent to swear this affidavit. I am fully acquainted with the facts and circumstances of the matter and authorized to submit this affidavit on behalf of the Revenue Department.

2. That the Hon'ble National Green Tribunal, vide order dated 27.02.2025 in O.A. No. 1065/2024, directed all concerned authorities to ensure that no unit is engaged in the manufacturing of banned Single Use Plastic (SUP) items and to submit the latest status report within four weeks.

3. That in compliance with the aforesaid directions, the Delhi Pollution Control Committee (DPCC), vide notice dated 11.03.2025, initiated joint inspection of 36 units in Narela and Bawana Industrial Areas with support from the Revenue Department and other stakeholder agencies.

4. That in Pursuance with the aforesaid directions, a coordination meeting was held on 26.03.2025 (Annexure-I Minutes of Meeting) in chamber of SDM (Narela), with participation from DPCC, DSIIDC, TPDDL, Delhi Police and a joint inspection team was thereby constituted , comprising representatives from DPCC, Revenue Department (Tehsildar and Naib Tehsildar), DSIIDC, TPDDL, and Delhi Police to ensure necessary compliance.

5. That all 36 industrial units were revisited by the Joint Inspection Team. The findings were as under:

<u>Category</u>	<u>Units</u>
Vacant Units	A-37, A-67, A-230, D-1640, D-1581, E-839, E-840, E-649, C-665, C-521, H-1262, H-1446



Mehina



Units engaged in Non SUP activity	A-168, H-1471, D-1619, M-227, N-278, E-649, J-134, H-1247, H-1383, B-2317, F-1489/1490, F-1714, E-855/856, E-646, C-397/398, H-2172, D-1619, B-2317, M-227, N-278.
Units engaged in SUP activity	F-1498 already sealed (08.11.2024), re-inspected and re-sealed on (02.04.2025) . F- 1785-86 already sealed (08.11.2024), re-inspected and re-sealed on (02.04.2025),. A-167 already sealed (21.11.2024), re-inspected and re-sealed on (02.04.2025), . C- 611-12 sealed on (04.04.2025). J-186-87 sealed on (07.04.2025).

6. That letters were issued to DPCC on 08.01.2025, 21.02.2025, 24.04.2025, 06.05.2025, 12.05.2025, and 19.05.2025 seeking clarification regarding closure status of units not engaged in SUP manufacturing or found vacant and that response from DPCC is still awaited. (Letters to DPCC at Annexure-II).

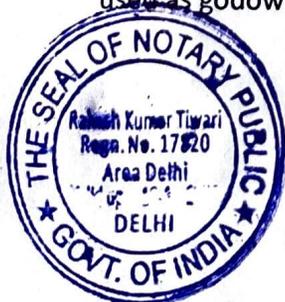
7. That DPCC informed that units C-611/612, F-1498, and F-1785/1786 have deposited Environmental Damage Compensation (EDC), and de-sealing was accordingly ordered by DPCC for these units (De-sealing orders at Annexure-III) .

8. That , it was further observed by Joint Inspection Team that some units , though not engaged in SUP activity , but were operating in basement or were being used as godowns .

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Take on record the present affidavit as compliance with the directions issued vide order dated 27.02.2025 in O.A. No. 1065/2024;
- b) Issue appropriate directions with respect to the industrial units found to be vacant, used as godowns, or not engaged in the manufacturing of banned SUP items



Malina



c) Pass any other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection.

Malima



DEPONENT
SDM(Narela)

VERIFICATION

I, the deponent above named, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed.

Verified at New Delhi on this _ day of _ , 2025

Malima



DEPONENT
SDM(Narela)



ATTESTED
[Signature]
NOTARY PUBLIC
(INDIA)
28 MAY 2025

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE, NARELA
MPCC BUILDING, NAYA BANS, DELHI-110082**

F. No. STF/SDM/NL/2024/921-927

Dated: 28.03.2025

MINUTES OF MEETING

In respect of Hon'ble NGT Matter in the OA 1065/2024 and the ongoing instructions issued by DPCC regarding the Sealing/De-sealing/Re- Sealing, of industrial units allegedly engaged in the manufacture of Single Use Plastic(SUP), few representation have been received in this office from factory owners. In compliance to the order dated 27.02.2025 of Hon'ble NGT in the matter of Original Application No. 1065/2024, a meeting was held in the chamber of Sub Divisional Magistrate (Narela), MPCC Building Naya Bans Narela, Delhi-110082 on **26.03.2025 at 3.30 PM.**

The following Officers/Officials/factory representatives were present in the meeting:-

1. Sh. Vikas Kumar, AEE (DSI IDC)
2. Sh. Vinay Kaushik, JE (DSI IDC)
3. Sh. Mayur Paul, ZM, (TPDDL)
4. Sh. Manoj Kumar, Manager, (TPDDL)
5. Sh. Sajjan Kumar, JEE, (DPCC)
6. Sh. Raghvendra V. Singh, JEE, (DPCC)
7. Sh. Ravi Rana, SI (PS NIA)
8. Sh. Dharmendra Sharma, Tehsildar (Narela)
9. Sh. Vijay Kant Anand NT, (Narela)
10. Sh. Ankur Nagpal, Owner/Representative of Factory No. Owner F-1785 & 1786, NIA
11. Sh. Ankit Gupta, Owner/Representative of Factory No. F-1498, NIA
12. Sh. Vikas Gupta, Owner/Representative of Factory No. A-167, NIA

At the outset, all the participants were briefed about the agenda of the meeting.

1. It was informed to all Department representatives/officials that as per the Hon'ble NGT order/directions dated 27.02.2025, this office has to strictly work according to the directions/orders of the Hon'ble NGT and any further notice issued by DPCC in the subject matter.
2. The Notice dated 11.03.2025 was discussed in detail in r/o committee for the joint inspection of the industrial units allegedly engaged in the manufacture of Single USE Plastic (SUP) in the matter of OA No. 1065/2024. The DPCC representatives were directed to include complete details i.e. members, their departments and clear purpose of the Joint inspection cum Sealing committee that DPCC informed that they are forming. Tehsildar, Narela and Naib Tehsildar, Narela will be representing Revenue Department; Sub Division Narela in the Joint Inspection Committee.
3. Further, the DPCC officials submitted that they will forward(DPCC's) Minutes of Meeting in the SUP matter as well as the Standard Operating Procedure (SOP)

regarding action for Sealing/De-Sealing of the industrial units engaged in the alleged process of manufacture and storage of SUPs in NCT of Delhi. Further, DPCC officials stated that joint inspection would be done as per relevant Acts.

4. The Chair suggested that a permanent joint inspection team may be constituted in regard to violation of Environmental Acts with representatives of various concerned departments and inspection and subsequent sealing can be done simultaneously by the joint inspection team.
5. DPCC officials also submitted that their de-sealing order dated 13.01.2025 was on temporary basis. As the matter is sub-judice in the Hon'ble NGT, hence, no action for the Reopening/De-sealing of the sealed industrial units be taken before final judgment/order in the case
6. The matter of representation from the respondents/owners of the industrial units/factory premises received in the O/o SDM Narela, was also taken up in the meeting. DPCC was asked to submit their reply in regard to further action to be taken on these requests as Sealing Notices were issued by DPCC.
7. Further, it was directed that despite multiple reminder letters issued to DPCC for clarification on the industrial units/factory premises, DPCC has failed to provide reply/clarification. The DPCC officials submitted that reply/clarification will be provided at the earliest.
8. Delhi Police was asked about frequent activities of breaking of locks in the sealed industrial units. It is directed to submit the Action Taken Report (ATR) and intimate the progress of FIR registered in this matter.
9. The DPCC officials were informed that O/o SDM, Narela has not received most of the Sealing notices directly from DPCC. As per the record available, this office is receiving letters via DM Office, Alipur. This communications gap/non receiving of letters/notices etc. has been causing undue delay in the action taken on the notices/letters from DPCC. DPCC was requested to also forward the communication directly to official e-mail of the O/o SDM, Narela.
10. DSIIDC officials also submitted that joint inspection/sealing drive in cases of violations will be more effective and efficient way to act as deterrence.

The meeting ended with the vote of thanks to the Chair.

Mahima
(MAHIMA TOMAR)
SDM (NARELA)



Annexure-II

203/e



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
MPCC BUILDING, NAYA BANS, DELHI-110082

F. No SDM/ NL/DPCC /2024/125-126

Dated:- 08/01/2025

To,
Sr. Env. Engineer,
CMC-V, DPCC 1st Floor, E- Block,
Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054

SUB: Seeking Compliance w.r.t. Directions under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

Sir,

Please refer to the above mentioned subject matter.

It is submitted that closure/sealing drive is ongoing in the matter. Please provide clarification/rule position/further directions in the following matter:

- (i) Factory/ unit I-2172 was said to be running as C. K Enterprise as per the DPCC closure notice but on visit to the factory C. K enterprise was not found to be working there, instead two industrial units were running from there-from basement and 2nd floor with ground and first floor empty- whether DPCC has revoked their DPCC consent or not? DPCC may check their database and if the factories are running without DPCC consent then proper closure notice is to be issued from DPCC for I-2172
- (ii) Some factory units were found recently shifted to the closure notice addresses. For example F-1789/90, F-1714 etc. Has DPCC issued consent to them? Are they be closed/sealed as per DPCC closure notices?
- (iii) In many factories/units found open and empty TPDDL is found to have not disconnected the electricity. DPCC may be issued appropriate directions to TPDDL as per relevant rules. Further DPCC may clarify if the factory units found empty needs to be sealed as per DPCC closure notice against the respective factories or not?
- (iv) Many factories/units are found to be having illegal borewells/submersibles, DPCC may conduct their own survey and impose Environmental compensation as per relevant rules.
- (v) Many industrial units found to have plastic waste/ working from basement, DPCC may provide directions for proper action against them as per the relevant rules.
- (vi) Factory E-645/46 is found to have some plastic items (photo enclosed for ready reference) . Do they come under SUP. DPCC may provide expert opinion/comments if the items found are covered under SUP or not?
- (vii) During the drive one factory H 1386 was found burning plastic waste on the roof and one illegal borewell was detected. It was engaged in plastic processing. DPCC may check their database and take necessary action/issue appropriate directions in the matter.

Further, the status of the sealing drive/closure is also enclosed herewith for information and further direction please.

Mahima

SUB DIVISIONAL MAGISTRATE (NARELA)
DISTRICT NORTH

Encl:

Same as above

Copy To:

5/25, 4:32 PM

Gmail - Direction u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date

233

310/c

7

Gmail

SDM NARELA <sdmnarela00@gmail.com>

Direction u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date

1 message

SDM NARELA <sdmnarela00@gmail.com>

Tue, Feb 25, 2025 at 4:32 PM

To: pcc rdpc <dpcc.rdpc@gmail.com>, arifmohd.dpcc@nic.in, dpcc.wmc2.delhi@gmail.com, msrawat.dpcc@gmail.com, dpcc.cmc5@gmail.com

REMINDER-II

A mail was forwarded to your good office dated 08.01.2025 & 14.01.2025 on the above mentioned subject for seeking clarification. This office is still waiting for the reply.

You are again requested to provide the clarification for the subject matter.

with regards

Maima Tomar

(SDM Narela)

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208K

2/25/25, 4:32 PM

Gmail - Direction u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date

234

8

311/c

 Gmail

SDM NARELA <sdmnarela00@gmail.com>

Direction u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date

1 message

SDM NARELA <sdmnarela00@gmail.com>

Fri, Feb 21, 2025 at 1:53 PM

To: dpcc rdpc <dpcc.rdpc@gmail.com>, arifmohd.dpcc@nic.in, dpcc.wmc2.delhi@gmail.com, msrawat.dpcc@gmail.com, dpcc.cmc5@gmail.com

REMINDER-I

A mail was forwarded to your good office dated 08.01.2025 & 14.01.2025 on the above mentioned subject for seeking clarification. This office is still waiting for the reply.

You are again requested to provide the clarification for the subject matter.

with regards

Maima Tomar

(SDM Narela)



235
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
MPCC BUILDING NAYA BANS. DELHI-82

F.NO./SDM/NL/2024/DPCC/1297-99

Date: 24-04-25

To

Sr. Environment Engineer (CMC-V)
Delhi Pollution Control Committee (DPCC),
3rd Floor, IT Park, Shastri Park,
Metro Building Delhi - 110053

Subject: Clarification on action to be taken against Units Found during Inspection Drive in Narela and Bawana Industrial Areas

Madam/Sir,

With reference to your letter No.DPCC/CMCV/Complaint/2024/360-366 dated 27.05.2024, wherein it has been communicated the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no, GSR 106(E) dated 20.02.1987 and it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area. The Ministry of Environment. Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016 and whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from 01.07.2022.

Further, in compliance with Hon'ble NGT's directions in OA No. 1065/2024 (*Varun Gulati Vs DPCC & Ors.*), DPCC issued closure orders under Section 31(A) of the Air Act, 1981, on 25.05.2024 for 36 industrial units in Narela and Bawana, communicated to the Revenue Department for enforcement.

The SDM Office, Narela, sealed three SUP-related units (F-1489, F-1786-86, A-167) on 08.11.2024 and 21.11.2024. During visit other units were either vacant or not involved in SUP. Clarification was sought from DPCC on 08.01.2025 and followed up on 21.02.2025 and 24.02.2025. Thereafter, DPCC, without consultation, issued 30-day revocation letters on 13.01.2025 to some units based on representations.

The Hon'ble NGT, vide order dated 27.02.2025, directed submission of status reports and strict enforcement against SUP manufacturing.

Subsequently, DPCC proposed a joint inspection through notice dated 11.03.2025. As a followup coordination meeting was held on 26.03.2025 by SDM (Narela) with DPCC, DSIIDC, TPDDL, Delhi Police, and other stakeholders.

A joint inspection team was formed with representatives from all departments and joint inspections were started w.e.f. 02.04.2025. During the inspections official from Revenue Department tried to seal the remaining factories as per the directions of DPCC dated 27.05.2024, the members of Joint Inspection Team from DPCC has instructed that the vacated premises may not be sealed and further stated that the Hon'ble NGT has asked only about the present status of the units. Further it was also instructed to de-seal the already sealed units for inspection/valuation and imposition of environmental damage compensation and the same were resealed on the same date.

Accordingly the status of inspection made and clarification sought from DPCC are as under:-

S. No.	Action consideration for	Units identified	Remarks
1	Units which were found vacant	A-37 A Block (NIA), A-67 A Block (NIA), A-230 A Block (NIA), D-1640 D Block(NIA), D-1581 D Block(NIA), E-839 E Block (NIA), E-840, E Block (NIA), E-649 E Block (NIA), C- 665, C Block (NIA), C- 521, C Block (NIA), H-1262, H Block (NIA), H-1446, H Block (NIA),	What would be the action where there is no activity in the unit
2	Units working other than SUP	A-168 A Block (NIA)- Manufacturing of EVA Sheets. F-1489 1490, F Block(NIA)- Assembling LED/TV Panels. F-1714, F Block(NIA)- production of PVC Granules.	What action should be taken in these units?

		<p>E- 855-56, E Block (NIA)- Manufacturing of EVA footwear.</p> <p>E- 646, E Block (NIA)- Manufacturing of Iron Moulding.</p> <p>C- 397-98, C Block (NIA)- Manufacturing of EVA footwear.</p> <p>H-1247, H Block (NIA)- Manufacturing of EVA footwear.</p> <p>H-1471, H Block (NIA)- production of PVC/EVA Granules.</p> <p>H-2172, H Block (NIA)- Manufacturing of EVA footwear.</p> <p>D-1619, D Block (NIA)- Manufacturing of EVA footwear.</p> <p>B-2317, B Block (NIA)- production of PVC Granules from scrap material</p> <p>M-227, Sector-5 (BIA)- work of aluminium casting.</p> <p>N-278, Sector-1 (BIA)- N- 278, Production of metal hinges</p>	
<p>3</p>	<p>Units where current occupier rented the unit to some other party after the first sealing drive.</p>	<p>A-168 A Block (NIA), H- 1247, H Block (NIA),H-1383, H Block (NIA),B-2317, B Block (NIA)</p>	<p>Is this permissible to operate unit while matter is in the court?</p>
<p>4</p>	<p>where work is going on in the basement</p>	<p>A-168 A Block (NIA),H-1471, H Block (NIA), D-1619, D Block (NIA), M-227, Sector- 5 (BIA), N-278, Sector-1 (BIA)</p>	<p>Is this permissible to work in basement ?</p>

De

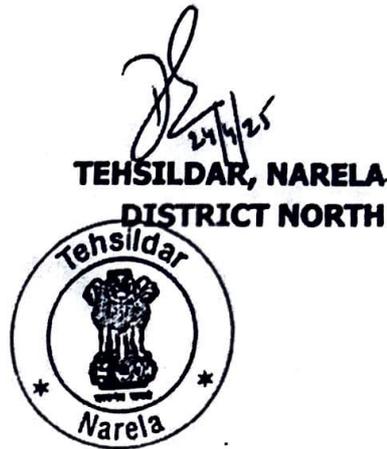
Clarifications are also required on the status of 03 factories which were de-sealed and the re-sealed after inspection valuation for imposition of EDC.

You are requested to provide an early response so that necessary enforcement action may be taken accordingly in line with the directions of the Hon'ble NGT Court and relevant environmental laws.

This issues with the prior approval of SDM (Narela).

Copy for information:-

1. PA to DM (North), Alipur, Delhi
2. Guard File.



Reminder-1

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL, MAGISTRATE (NARELA)
MPCC BUILDING NAYA BANS. DELHI-82

F.NO./SDM/NL/2024/DPCC/1497

Date: 6/5/2025

To

Sr. Environment Engineer (CMC-V)
Delhi Pollution Control Committee (DPCC),
3rd Floor, IT Park, Shastri Park,
Metro Building Delhi – 110053

Subject: Clarification on action to be taken against Units Found during Inspection Drive in Narela and Bawana Industrial Areas

Madam/Sir,

In continuation to this office letter of even number dated 24.04.2025, I am directed to once again request you to provide the clarifications on action to be taken against Units Found during Inspection Drive in Narela and Bawana Industrial Areas. Copy of letter dated 24.04.2025 is also enclosed.

You are requested to provide an early response so that necessary enforcement action may be taken accordingly in line with the directions of the Hon'ble NGT Court and relevant environmental laws.

This issues with the prior approval of SDM (Narela).

Yours faithfully,

TEHSILDAR, NARELA
DISTRICT NORTH

Encl: As above

Gmail - Clarification on action to be taken against Units found during Inspection Drive in Narela & Bawana Industrial Areas.

240

Gmail

SDM NARELA <sdmnarela00@gmail.com>

Clarification on action to be taken against Units found during Inspection Drive in Narela & Bawana Industrial Areas.

1 message

SDM NARELA <sdmnarela00@gmail.com>

Mon, May 12, 2025 at 4:09 PM

To: dpcc.cfc5@gmail.com

may kindly see the letter attached herewith for the above mentioned subject and do the needful as soon as possible.

With regard
Office of SDM Narela

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1300K



SDM NARELA <sdmnarela00@gmail.com>

Clarification on action to be taken against Units found during Inspection Drive in Narela & Bawana Industrial Areas.

1 message

Mon, May 19, 2025 at 12:43 PM

SDM NARELA <sdmnarela00@gmail.com>
To: dpccfc5@gmail.com

A letter dated 24.04.2025 was forwarded to your good office for the above mentioned subject, followed by reminder and Email dated 06.05.2025 and 12.05.2025 respectively. Reply is still awaited to this date. you are again requested to submit a reply for the above mentioned subject, as the matter is directly related to the Hon'ble NGT Court matter in OA no 1065/2024.
early reply is appreciable.

with regards
SDM Office Narela

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1450K



DELHI POLLUTION CONTROL COMMITTEE
(DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
3rd Floor, IT Park Building, Shastri Park, Delhi-110053
Visit us at: <http://dpcc.delhigovt.nic.in>



377

F. No. DPCC/CMC-V/Complaint/2024/227-233

Dated: 30/04/2025

Subject: - Revocation of Directions for Closure u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM rules as amended to date.

Whereas, Directions for Closure u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM rules as amended to date was issued vide F. No. DPCC/CMC-V/Complaint/2024/241-247 & 248-254 on 27.05.2024 to you M/s Owner/Occupier, C-611 & 612, C-Block, DSIIDC, Narela Industrial Area, Delhi-110040 for the present activity of Manufacturing of Polyurethane Footwear and EC of Rs. 7,50,000/- was also imposed on the unit.

And whereas, (the addressee unit) has submitted requisite surety bond and undertaking in response to the Closure Direction issued on 27.05.2024. Further, unit have also deposited Environmental Compensation of Rs. 7,50,000/- (Seven Lakh Fifty Thousand only) in the form of DD No. 505329 dated 15.04.2025 of Rs. 7,50,000/-.

And whereas, case of the addressee unit is sub-judice in Hon'ble NGT in O.A. No. 1065/2024 meanwhile as the unit has submitted requisite Environmental Compensation and undertaking that it will not engage in any banned activity in future, the case was considered by the Competent Authority and in exercise of power conferred upon it, decided to allow the de-sealing of the premises and restoration of electricity/ water connection of the said unit in reference to the direction dated 27.05.2024. However this revocation order shall be subject to final outcome of the above said case.

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection and MCD/ licenses with immediate effect. Further, an inspection shall be carried out and if the unit is found operating non-compliant of Pollution Control norms during the validity period of submitted Environmental Compensation Security, the addressee unit shall be asked to deposit 'Environmental Compensation Security amount in form of Demand Draft in favor of Delhi Pollution Control Committee and the prosecution may be initiated against the unit if the unit fails to deposit Environmental Compensation Security amount.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SEE, CMC-V

To,
M/s Owner/Occupier,
C-611 & 612, C-Block,
DSIIDC, Narela Industrial Area,
Delhi-110040

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, GTK Road, Delhi-110036. With respect to de-seal the above said unit with immediate effect.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request to de-seal the unit with immediate effect.
3. The General Manager (Commercial), Tata Power Delhi Distribution Limited (TPDDL), Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request to restore the electricity/power supply to the premises.
4. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request to restore the water supply to the premises.
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request not to cancel the permission/license for the operation of said unit (if any) with immediate effect.
6. M/s Owner/Occupier, C-611 & 612, C-Block, DSIIDC, Narela Industrial Area, Delhi-110040.
7. Master File, CMC-V, DPCC

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 30/04/2025

385/C



243
DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053
 Visit us at: <http://dpcc.delhi.govt.nic.in>



F. No. DPCC/CMC-V/Complaint/2024/239-245

Dated: 05/05/2025

Subject: - Revocation of Directions for Closure u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and u/s 5 of EPA as amended to date read along with PWM rules

Whereas, Directions for Closure u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and u/s 5 of EPA as amended to date read along with PWM rules to date was issued vide F. No. DPCC/CMC-V/Complaint/2024/346-352 on 27.05.2024 to you M/s Ankur Nagpal, F-1785-86, F Block, DSIDC Narela Indl Area Delhi 110040, the addressee unit (activity of manufacturing of banned SUP items)

And whereas, (the addressee unit) has submitted representation to this office along with and undertaking in response to the Closure Direction issued on 27.05.2024 and requested to revoke the said closure directions and to de-seal its premises so that plant/machinery related to the mfg of banned SUP items can be removed from the premises. Further, unit has also deposited Environmental Compensation of Rs. 2,70,000/- (Two Lakh Seventy Thousand only) in the form of DD No. 002283 dated 28.04.2025.

And whereas, the case was considered by the Competent Authority and in exercise of power conferred upon it, decided to revoke the said closure directions dated 27.05.2024 and allow the de-sealing of the premises and restoration of electricity/ water connection of the said unit with immediate effects.

Now therefore, said closure directions dated 27.05.2024 is hereby revoked with immediate effects the unit is permitted to de-seal and allowed for restoration of electricity, water connection with immediate effect.

The unit is hereby directed to weigh and ensure proper disposal of single use plastic items/waste stored in the premises at the Bawana Waste to Energy Plant and submit a disposal certificate to this office within 7 days of the issuance of this revocation letter. Further, an inspection shall be carried out and if the unit is found operating non-compliant of Pollution Control norms or engaged in any banned /non-conforming activity, action as per law shall be taken against the unit without any further reference.

This is being issued without pre-judice to the outcome in Hon'ble NGT matter in O.A. No. 1065/2024 and as per the approval of the Competent Authority, Delhi Pollution Control Committee.

M. S. Rawat
M. S. Rawat
SEE, CMC-V

msrawat.dpcc@nic.in

✓
To,

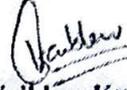
M/s Ankur Nagpal,
F-1785-86, F Block,
DSIDC Narela Indl Area
Delhi 110040

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, GTK Road, Delhi-110036. With request to direct the concerned officer to De-seal the unit.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request to de-seal the unit with immediate effect.

P.T.O

3. The General Manager (Commercial), Tata Power Delhi Distribution Limited (TPDDL), Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request to restore the electricity power supply to the premises with immediate effect.
4. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request to restore the water supply to the premises with immediate effect.
5. Manager, Bawana Waste to Energy Plant with request to receive the banned plastic items waste for safe disposal and to issue a certificate to the addressee unit.
6. Master File, CMC-V, DPCC


Vaibhav Kumar
AEE, CMC-V
vaibhav.cca@nic.in



DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
 3rd Floor, IT Park Building, Shastri Park, Delhi-110053
 Visit us at: <http://dpcc.delhigovt.nic.in>



372/c

F. No. DPCC/CMC-V/Complaint/2024/ 246-252

Dated: 05/05/2025

Subject: - Revocation of Directions for Closure u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read along with PWM rules as amended to date.

Whereas, Directions for Closure u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and u/s 5 of EPA as amended to date read along with PWM rules to date was issued vide F. No. DPCC/CMC-V/Complaint/2024/332-338 on 27.05.2024 to you M/s Ankit Gupta, F-1498, F Block, DSIDC Narela Indl Area Delhi 110040, the addressee unit (activity of manufacturing of banned SUP items)

And whereas, (the addressee unit) has submitted representation to this office along with and undertaking in response to the Closure Direction issued on 27.05.2024 and requested to revoke the said closure directions and to de-seal its premises so that plant/machinery related to the mfg of banned SUP items can be removed from the premises. Further, unit has also deposited Environmental Compensation of Rs. 2,70,000/- (Two Lakh Seventy Thousand only) in the form of DD No. 025988 dated 28.04.2025.

And whereas, the case was considered by the Competent Authority and in exercise of power conferred upon it, decided to revoke the said closure directions dated 27.05.2024 and allow the de-sealing of the premises and restoration of electricity/ water connection of the said unit with immediate effects.

Now therefore, said closure directions dated 27.05.2024 is hereby revoked with immediate effects the unit is permitted to de-seal and allowed for restoration of electricity, water connection with immediate effect.

The unit is hereby directed to weigh and ensure proper disposal of single use plastic items/waste stored in the premises at the Bawana Waste to Energy Plant and submit a disposal certificate to this office within 7 days of the issuance of this revocation letter. Further, an inspection shall be carried out and if the unit is found operating non-compliant of Pollution Control norms or engaged in any banned /non-conforming activity, action as per law shall be taken against the unit without any further reference.

This is being issued without pre-judice to the outcome in Hon'ble NGT matter in O.A. No. 1065/2024 and as per the approval of the Competent Authority, Delhi Pollution Control Committee.


 M. S. Rawat
 SEE, CMC-V
 msrawat.dpcc@nic.in

✓ To,
 M/s Ankit Gupta
 F-1498, F Block,
 DSIDC Narela Indl Area
 Delhi 110040

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, GTK Road, Delhi-110036. With request to direct the concerned officer to De-seal the unit.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request to de-seal the unit with immediate effect.

P.T.O

3. The General Manager (Commercial), Tata Power Delhi Distribution Limited (TPDDL), Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request to restore the electricity/power supply to the premises with immediate effect.
4. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request to restore the water supply to the premises with immediate effect.
5. Manager, Bawana Waste to Energy Plant with request to receive the banned plastic items/waste for safe disposal and to issue a certificate to the addressee unit,
6. Master File, CMC-V, DPCC

32/10

Vaibhav Kumar
AEE, CMC-V
vaibhav.cca@nic.in